

ITEM NO.23

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 28092-28093/2014

HARI SHANKAR RAI (DEAD)

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 13-09-2018 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
[IN CHAMBERS]

For Petitioner(s) Mr. Sunil Murarka, Adv.
Mr. Devendra Singh, AOR

For Respondent(s) Ms. Sakshi Kakkar, Adv.
Ms. Swarupma Chaturvedi, Adv.
Mr. Akshat Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

For the reasons stated in the application for condonation of delay in filing substitution application, the delay is condoned.

The application(s) for substitution is/are allowed.

Amended memo of parties be filed accordingly.

(JAYANT KUMAR ARORA)
COURT MASTER

(SAROJ KUMARI GAUR)
BRANCH OFFICER